## NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

# Company Appeal (AT) No. 356 of 2018

#### **IN THE MATTER OF:**

Nikita Praveenkumar Tated & Ors.		Appellants
Versus		
Union of India	Res	pondent
Present:		
For Appellant :	Mr. Yatin Oza, Senior Advocate assisted by Mr. Mukunda, Advocate	
For Respondent:	Mr. Ashim Sood, CGSC, Ms. Payal Chandra, Advocate Mr. Saud Ahmad, Joint Direc	tor, SFIO

#### WITH

Company Appeal (AT) No. 359 of 2018

### IN THE MATTER OF:

Prakash Chandra Purohit & Ors.	Appellants
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Versus

Union of India

...Respondent

**Present :** 

For Appellant :	Mr. Yatin Oza, Senior Advocate assisted by Mr. Abhishek Baid, Advocate	
For Respondent:	Mr. Ashim Sood, CGSC, Ms. Payal Chandra, Advocate	
	Mr. Saud Ahmad, Joint Director, SFIO	

#### <u>O R D E R</u>

**07.12.2018** Learned counsel for the appellants submits that he has been instructed by the appellant(s) in *'Company Appeal (AT) No. 356 of 2018 – Nikita Praveenkumar Tated & Ors.'* and in *'Company Appeal (AT) No. 359 of 2018 – Prakash Chandra Purohit & Ors.'* not to press the appeals, since the parties have already moved before the Tribunal.

In the circumstances, we dispose of the appeals as withdrawn but without any liberty to the appellant(s) to challenge the same before this Appellate Tribunal.

> [Justice S.J. Mukhopadhaya] Chairperson

[ Justice Bansi Lal Bhat ] Member (Judicial)

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